

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 21/MP/2023**

Subject : Petition for determination of lignite input price of NLCIL mines at Barsingsar for the period from 1.4.2019 to 31.3.2024 as per the the CERC (Terms and Conditions of Tariff) Regulations, 2019, second amendment on determination of input price of lignite where a generating station has mines linked to it for supply of lignite to Barsingsar Thermal Power Station.

Petitioner : NLC India Limited

Respondents : Jodhpur Vidyut Vitran Nigam Limited and 3 others

Date of Hearing : **29.5.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Kulamani Biswal, Advocate, NLCIL  
Shri Rakesh Pandey, Advocate, NLCIL  
Shri A. Srinivasan, NLCIL  
Ms. Akansha, NLCIL

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present petition has been filed in accordance with the Second amendment of the CERC (Terms and Conditions of Tariff) Regulations, 2019, for determining the input price of lignite for the Barsingsar Thermal Power Station.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under;
  - (a) Admit and issue notice;
  - (b) The Respondents shall file their replies on or before **23.6.2023**, after serving a copy to the Petitioner, who may, file the rejoinder, if any, by **10.7.2023**. No extension of time shall be granted for any reason.
3. The Petition shall be listed for hearing on **18.8.2023**.

**By order of the Commission**

Sd/-  
(B. Sreekumar)  
Joint Chief (Law)

